

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/247/ RTI  
Dated 01/02/2023

To,

Mr. Butool Rizvi  
303/611, Dariyabad, Prayagraj  
U.P. - 211003

1. Please refer to your RTI application registered vide I.D. Number 184/2022-23 Dated 20/01/2023 forwarded to undersigned seeking information relating to pendency of cases and strength of Judges.
2. The information asked for is as follows:  
Sought for information in respect of pendency of cases is available at the Gauhati High Court official website. You may access the information by following the link <https://ghconline.gov.in/index.php/statistics/>.  
The Gauhati High Court Judges strength

Sanction strength	Working strength	Vacancy
24	23	01

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

*R. A. Tulpad*  
01.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

51c

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/248/ RTI  
Dated 27/02/2023

To,

Mr. Manoj (Advocate)  
Ch. No-B 45, BGS Block, Gate no -4,  
Tis hazari Courts, Delhi-110054

1. Please refer to your RTI application registered vide I.D. Number 187/2022-23 Dated 27/01/2023 forwarded to undersigned seeking information relating to reservation in recruitment procedure.
2. The question demands legal opinion of the PIO and under RTI Act, the PIO cannot render his opinion as information.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. S. Timpador  
02.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

RA  
03/04/23

## **THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2022-23/249/RTI

Dated Guwahati, 4./02/2023

From : Sri Rafique Ahmed Tapadar  
Registrar (Judicial) & PIO  
Gauhati High Court.  
Guwahati - 781001

To : The District and Sessions Judge,  
Goalpara, Assam.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Ms. Jayanti Das, Regd. Vide 188/2022-23 dtd 27/01/2023.

Sir,

With reference to the above, I am forwarding herewith a RTI application of Smti Jayanti Das, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

Yours Faithfully,

R. A. Tapadar  
04.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/ 250/ RTI, dated the 4./02/2023

Copy to:

Ms. Jayanti Das, B-1/105, Kalyani Ghosh Para, Nadiya, W.B.- 741235. She is requested to approach the abovementioned PIO for getting the information in respect of her query.

R. A. Tapadar  
04.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

0/e

G.P.O. ST

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/25// RTI  
Dated 8./02/2023

To,

Mr. Biju Sundar  
NRA 50 Butterflies, Thoppil  
Lane Kochulloor Medical College, Trivandrum - 695011

1. Please refer to your RTI application registered vide I.D. Number 167/2022-23 Dated 09/01/2023 forwarded to undersigned seeking information relating to (Q.7) maximum age relaxation of PWD category candidate in Judicial Officer recruitment process.

2. The information asked for is as follows:

**(Z).** Age limit for different categories for applying to the Higher Judicial Services Examination i.e. AJS Grade-I as follows:

*"Candidates must have attained the age of 35 year of age and must not have attained the age of 48(forty eight) years in case of candidates belong to the Scheduled caste and Scheduled tribes and 45(forty five) years in case of others, as on last date of receipt of application.*

*Further upper age limit for persons with disabilities (PWD) shall be relaxable by 10 years (15 years for SC/ST candidates). "*

The above relaxation in upper age limit to the persons with disabilities (PWD) has been provided in compliance with the Office Memorandum dated 29/06/2015 of the Ministry of Personnel, Public Grievance & Pensions, Govt. of India. (copy attached)

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

DM  
08/02/23

R. S. Tapudewa

08.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Regular Post

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/254/ RTI  
Dated 9./02/2023

To,

Mr. Ashish Kumar Prajapati  
235A, Vasudha Vihar, Jaroli phase-1  
Kanpur, U.P.-208027

12/23

1. Please refer to your RTI application registered vide I.D. Number 186/2022-23 Dated 27/01/2023 forwarded to undersigned seeking information relating to appointment of Judges and pendency of cases.
2. The information asked for is as follows:  
**2-** Appointment and promotion Subordinate Courts Judicial Officers of are regulated by Assam Judicial Service Rules, 2003 and High Court Judges are appointed as per memorandum of procedure for appointment of High Court Judges, which is available in official website of Ministry of Law & Justice.  
**4-** The information pertaining to pendency of cases of High Court and Subordinate Court is available at the Gauhati High Court official website. You may access the information by following the link <https://ghconline.gov.in/index.php/statistics/>.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. T. G. O. S.  
09.02.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 03/2022-23/240/ RTI  
Dated 25/01/2023

To,

Mr. Vinay Kumar  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 176/2022-23 Dated 20/01/2023 addressed to undersigned regarding seeking information relating to names of Class II(C) and Class-II(D) Officers along with their pay scale.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

R. D. Rajan  
25-01-23

**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati.**

Vinay Kumar  
27.1.23

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/252/ RTI  
Dated 08/02/2023

To,

Mr. Bidyut Karmakar  
Ward no.-3, Kalahbhanga  
Opposite Sahitya Sabha, Barpeta Road-781315

1. Please refer to your RTI application registered vide I.D. Number 185/2022-23 Dated 20/01/2023 forwarded to undersigned seeking information relating to promotion of Computer Typist.
2. The information asked for is as follows:  
For promotion of Computer Typist of Districts Courts of Assam, the notification vide memo no. HC.XXXVII-21/2017/271/R.Cell dated 14/10/2020 of the Hon'ble Gauhati High Court may be followed.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

A. A. Teopadaw  
08.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/257/ RTI  
Dated 10/02/2023

To,

Mr. Ranjit Lahon  
Vill – Lahongone, P.O.- Chintamony  
Jorhat - 785682

1. Please refer to your RTI application registered vide I.D. Number 189/2022-23 Dated 08/02/2023 forwarded to undersigned seeking information relating to case no WP(C) 991/2021.
2. The information asked for is as follows:  
**1,3 & 4** - The query demands legal opinion of the PIO, which does not fall under the definition of information under RTI Act, 2005.  
**2** - Abovementioned case was disposed of by the Gauhati High Court on 07/06/2022.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar  
10-02-23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.



FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/256/ RTI  
Dated 13/02/2023

To,

Ms. Rehana Manzoor  
P-8, Second floor, Hauz Khas Enclave  
New Delhi-110016

1. Please refer to your RTI application registered vide I.D. Number 196/2022-23 Dated 04/02/2023 forwarded to undersigned seeking information relating to specially abled Judges.
2. The information asked for is as follows:
  - 1- At present only one (1) specially abled Judicial Officer working at the Assam district judiciary.
  - 2- There has not been any new appointment under this category during the said period.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Talwar  
13.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/257/ RTI  
Dated 13./02/2023

To,

Mr. Vishal Jain  
J-4 J Extension, 2<sup>nd</sup> floor, Laxmi Nagar  
New Delhi- 110092

1. Please refer to your RTI application registered vide I.D. Number 197/2022-23 Dated 04/02/2023 forwarded to undersigned seeking information relating to Judicial infrastructure of Delhi.
2. The information asked for cannot be furnished as it relates to the Delhi Judicial Establishment and the Supreme Court of India.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

*R. A. Tapadar*  
13.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/258/ RTI  
Dated 13/02/2023

From: Sri Rafique Ahmed Tapadar  
Registrar (Judicial)& PIO  
Gauhati High Court.

To : Ms. Medha Basumtary  
House no-31/4, Tulsi bala Road  
Ulubari, Ghy-07

Sub: Information under RTI Act.

Ref: Your RTI application dated 08/02/2023  
(Regd. ID No. 195/2022-23 Dated 08/02/2023)

Madam,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 115/- (One Hundred fifteen) only (i.e. @ Rs. 5/- per sheet x 23 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,

*R. A. Tapadar*  
13.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*Received*  
*Medha Basumtary*  
*14/02/2023.*

General Post

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/267 RTI  
Dated 15/02/2023

To

Mrs. Debika Ganguly  
2D, Thakur das Banerjee Road  
Belgharia, N-24 Parganas, Kolkata-700056

1. Please refer to your RTI application registered as I.D. Number 190/2022-23 Dated 02/02/2023 addressed to undersigned seeking information relating to retired AJS Officer, late Ranjit Kr. Ganguly.
2. The information asked for is as follows.  
1) and 2) - Last designation/post held by late Ranjit Kr. Ganguly before his retirement was Presiding Officer of Industrial Tribunal at Silchar.  
3)- Presiding Officer, Industrial Tribunal of Silchar is the Drawing and Disbursing Officer of said establishment.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

~~15.2.23~~  
15.2.23

R. B. Tapal  
15.02.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*Grand Post*

FORM 'D'  
Rejection Order  
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/266/ RTI  
Dated 15/02/2023

To,

Mr. Surya Prakash Jhakal  
Jalan Bhawan, 1<sup>st</sup> Floor, Near Railway Gate-3  
Fancy Bazar, Ghy-01

1. Please refer to your application, registered as I.D. No 199/2022-23 Dated 13/02/2023 addressed to the undersigned seeking information relating Case No. Arb.A.-02/2001

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Judicial Civil Section, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

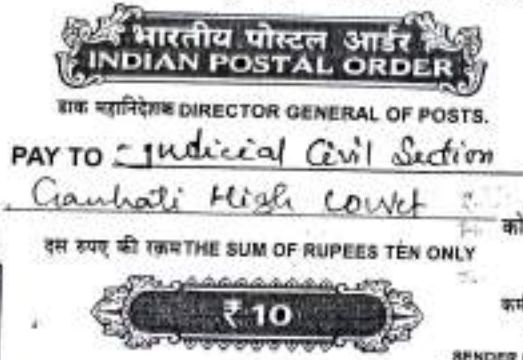
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

*15.2.23*

Enco : as stated.

*H. A. Toppal*  
*15.02.23*

Principal & PIO  
Guwahati



कमीशन COMMISSION रुपये 1 RUPEE  
प्रेषक अपना नाम और पता यहाँ लिख दे।  
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/264 RTI  
Dated 15./02/2023

To,

Mr. Sutul Das  
Harinahar, Silchar-788107

1. Please refer to your RTI application registered vide I.D. Number 194/2022-23 Dated 06/02/2023 forwarded to undersigned with a prayer relating to post of sweeper in the District Court.
2. The information asked for cannot be furnished as the query does not fall under the ambit of the RTI Act, 2005.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

A. N. Talukder  
15.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/264 RTI  
Dated 20/02/2023

To

Sri Madhu Baul  
Lanka, W/No-6, Pawna Road  
Hojai, Assam

1. Please refer to your RTI application registered as I.D. Number 193/2022-23 Dated 03/02/2023 addressed to undersigned seeking information relating to an e-mail addressed to the Registrar Judicial.
2. The information asked for is as follows.

Date on which email dated 21/11/2022 received	Name & designation of the receiving functionary	Steps taken and date on which email dated 21/11/2022 forwarded	Name and designation of person whom email dated 21/11/2022 forwarded
21/11/2022 at 9.52 p.m.	O/o Registrar Judicial	Email forwarded to the O/o Joint Registrar (Judicial) on 22/11/2022 at 10.53 A.M.	O/o Joint Registrar (Judicial)
22/11/2022 at 10.53 A.M.	O/o Joint Registrar(Judicial)	Case mentioned in the email was listed for hearing on <b>08/02/2023</b> and the same was directed to be listed after two weeks	NA

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

*R. A. Tapari*  
20.02.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

O/C  
Regular Post  
**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2022-23/265/RTI

Dated Guwahati, 20/02/2023

From : Sri Rafique Ahmed Tapadar  
Registrar (Judicial) & PIO  
Gauhati High Court-781001

To : Smti. P. Kalita  
Joint L.R. & Joint Secretary to the Govt. of Assam,  
Judicial Department, Dispur, Guwahati

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Priyanku Buragohain, Regd. Vide 201/2022-23  
Dated 14/02/2023.

Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Priyanku Buragohain, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

R. A. Tapadar  
20.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

End: As stated above.

Memo No. No. HC.XXXV -14/2022-23/266/ RTI, dated the 20/02/2023

Copy to:

Mr. Priyanku Buragohain, Near Naharkatia Police station, Naharkatia,  
Dibrugarh - 786610. He is requested to approach the abovementioned PIO for  
getting the information in respect of his query.

R. A. Tapadar  
20.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

21/2/23



FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/264/ RTI  
Dated 23/02/2023

To,

Mr. Ramesh Bawari  
Shreeniket, 192 AB/3, Engineers Colony, Sirsi Road  
Jaipur - 302034

1. Please refer to your RTI application registered vide I.D. Number 202/2022-23 Dated 06/02/2023 forwarded to undersigned seeking certified copy of certain deeds mentioned in the application.
2. The information asked for cannot be furnished as the query does not relate to the Gauhati High Court.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Taparaj

23.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/268/ RTI  
Dated 21/02/2023

To

Mr. Habung Tamer,  
O/o JMFC Changlang, Changlang,  
Arunachal Pradesh - 792120

3. Please refer to your RTI application registered as I.D. Number 200/2022-23 Dated 14/02/2023 addressed to undersigned seeking information relating to transfer policy for ministerial staff of District Court under Gauhati High Court, Itanagar Bench .
4. The information asked for is as follows.  
There is no transfer policy for ministerial staff of District Court under Gauhati High Court, Itanagar Bench.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

*R. A. Kapadia*  
21.02.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2022-23/271 /RTI

Dated Guwahati, 23/02/2023

From : Sri Rafique Ahmed Tapadar  
Registrar (Judicial) & PIO  
Gauhati High Court-781001

To : The Chief Engineer, PWD(Building), Assam  
Chandmari - 03

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Abhishek Kumar, Regd. Vide 203/2022-23  
Dated 15/02/2023.

Sir/Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Abhishek Kumar, for taking necessary action from your end as the subject matter (except Q.No-18), falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

R. A. Tapadar  
23.02.23

Encl: As stated above.

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/272 / RTI, dated the 23/02/2023

Copy to:

Mr. Abhishek Kumar, Anjali Vandana Bhawan, 4<sup>th</sup> street, Anantpur, Ranchi - 834002. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

R. A. Tapadar  
23.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Regular Post

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/274/ RTI  
Dated 24/02/2023

To

✓  
27/2/23  
Mr. Naresh Prasad, Advocate  
Tinsukia Municipal Market, Tinsukia

1. Please refer to your RTI application registered as I.D. Number 206/2022-23 Dated 17/02/2023 addressed to undersigned seeking information relating to case number WP(C) 3133/2021.
2. The information asked for is as follows.  
1, 3 & 4 )- The case was dismissed by Hon'ble Gauhati High Court as infructuous on 29/09/2021.  
2 - Information cannot be furnished as the query is incomprehensible and ambiguous.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. S. Tapar  
24.02.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Regular Post

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/~~273~~ RTI  
Dated ~~24~~/02/2023

To

Mr. Naresh Prasad, Advocate  
Tinsukia Municipal Market, Tinsukia

27  
27-2-23

1. Please refer to your RTI application registered as I.D. Number 207/2022-23 Dated 17/02/2023 addressed to undersigned seeking information relating to case number WP(C) 3240/2021.
2. The information asked for is as follows.
  1. Letter mentioned in the application was not attached with the application.
  - 2 - The said case is pending at the Hon'ble Gauhati High Court, you may access the status of said case at High Court official website, [www.ghconline.gov.in](http://www.ghconline.gov.in).
  - 3 - The question demands legal opinion and the PIO cannot render his opinion as information under RTI Act.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. T. 1/2022  
24.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E' Regular Post  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/275/ RTI  
Dated 24/02/2023

To

Mr. Madhab Kumar Das  
Cyber Valley, Md. Tybullah Road  
Near DTDC, Dighalipukhuri(East), Ghy-01

✓  
24-2-23

1. Please refer to your RTI application registered as I.D. Number 192/2022-23 Dated 03/02/2023 addressed to undersigned seeking information relating to case number WP(C) 4506/2018.
2. The information asked for is as follows.
  - (a).- The said case was listed on 23/02/2023 and the next date fixed for hearing is on 16/03/2023.
  - (b & c) - The question requires opinion and the PIO cannot render his opinion as information under RTI Act.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. N. T. P. 2022  
24.02.23  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/268 / RTI  
Dated 22/02/2023

From: Sri Rafique Ahmed Tapadar  
Registrar (Judicial)& PIO  
Gauhati High Court.

To : Ms. Swarnali Baruah  
D/o- Biswajit Barua  
A.C. Das Gupta Road, Ward no-2, Dhubri - 783301

Sub: Information under RTI Act.

Ref: Your RTI application dated 23/12/2022  
(Regd. ID No. 205/2022-23 Dated 20/02/2023)

Madam,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of your answer script in respect of AJS Grade-III 2021, is ready to be provided as per your request. You are to pay cost of Rs. 310/- (Three Hundred Ten) only (i.e. @ Rs. 5/- per sheet x 62 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheet with third party.

Yours sincerely,

R. A. Tapadar

23.02.23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Received by  
Shri Rafique Ahmed  
Advocate.

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/272/ RTI

Dated 28/02/2023

From: Sri Rafique Ahmed Tapadar  
Registrar (Judicial) & PIO  
Gauhati High Court.

To : Ms. Jonali Borah  
Bongaon, Rohdhol, Golaghat-785622

Sub: Information under RTI Act.

Ref: Your RTI application dated 27/12/2022, regd. vide ID No. 167/2022-23.

Madam,

With reference to the above, I am to inform you that photocopies of your answer scripts in respect of AJS Grade-III 2021 are ready and will be provided on payment of a sum of Rs. 85 /- (Eighty five) only (i.e. @ Rs. 5/- per sheet x 17 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008. You may also pay the amount by cash and collect the answer scripts from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheet with any third party.

Yours sincerely,

*R. A. Tapadar*  
28-02-23

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

*Received*  
*Jonali Borah*  
*1.03.2023*